

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 110

IA(IBC)/493(CH)2022
in
CP (IB)/73(CH)2017
(Admitted)

IN THE MATTER OF:-

Singhania International Limited ...Petitioner

Versus

Sham Udyog Limited ...Respondent

Under Section: 9, 54(1), IBC 2016

Order delivered on 03.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Gaurav Joshi, PCS

For the respondent : Mr. Arpit Chawla, Advocate

ORDER

IA(IBC)/493(CH)2022

It is requested by Id. counsels for the parties that there are two other applications in the matter which are listed for 25.07.2024 therefore, the present application be also listed for the same date. Request accommodated. Let IA No.493/2022 be listed for 25.07.2024 along with the other two applications.

In the meantime, the Registry is directed to trace out the physical file of IA No.493/2022 which is not put before us. Let the same be put up on the next date of hearing. Defaulter to be careful in the future.

Sd/-

Sd/-

**(L. N. GUPTA)
MEMBER (TECHNICAL)**
Tanvi

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**